

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR**

Review Application No. 1 of 2005  
(In O.A. No. 918/2003)

Tabalpus this the 8<sup>th</sup> day of February, 2005

Shabbir Ahmad

... Applicant

versus

Kendriya Vidyalaya Sangathan & Ors. ... Respondents

O R D E R  
(In Circulation)

By Madan Mohan, Judicial Member -

This review application has been filed to review the order dated 7th December, 2004 passed in OA No. 918/2003. We have carefully gone through the RA and find that the applicant has not pointed out any arithmetical, clerical or glaring mistake warranting the review of the said order. The Hon'ble Supreme Court in the case of Union of India Vs. Tarit Ranjan Das, 2004 SCC (L&S) 160 held that the Tribunal cannot act as an appellate court while reviewing the original order. Under Order 47 Rule 1 of the CPC the powers of the Tribunal to review its own order are very limited.

2. Accordingly, this Review Application has no merit and is dismissed.

(Madan Mohan)  
Judicial Member

(M.P. Singh)  
Vice Chairman

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पृष्ठांकन सं. ओ/ज्या.	जललपुर, दि.
पत्रिलिपि	.....
(1) सचिव, उत्तर प्रदेश सरकारी विद्यालय, जललपुर	.....
(2) आवेदक की/की जाति	.....
(3) छायार्डी की/की जाति	.....
(4) अधिकारी, दिल्ली	.....
संवला एवं वार्तालाला	.....